

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
IB-680/ND/2023

IN THE MATTER OF:

Hewlett Packard Financial Services (India) Pvt. Ltd.

....Applicant

Vs.

Ashok Tiwari

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 22.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kartik Pandey, Adv.

For the Respondent : Mr. Shashwat Anand, Mr. Dhruva Vig, Mr. Prabhat
Ranjan Raj, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Petitioner is present. Ld. Counsel on behalf of Personal Guarantor is also present. Pursuant to our order dated 06.11.2023, Ld. Counsel on behalf of Personal Guarantor submitted that CIRP against the Personal Guarantor has already been initiated by the order dated 04.04.2024 in C.P. (IB) 107/ND/2024 (passed by Court IV). Ld. Counsel on behalf of Petitioner sought time to seek instruction from their client on this issue. List the matter on **03.06.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)